



**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF KAVED REALTY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	KAVED REALTY PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	02/03/2012
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Pune
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U45200PN2012PTC142442
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Office No. 531, clover center, moledina road, camp, Pune 411001
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Mumbai Bench dated October 23, 2024 in C.P. (IB) No. 407/2024 <i>(Order copy dated 23th October 2024 was received by the undersigned on 25th October 2024)</i>
7.	Estimated date of closure of Insolvency Resolution Process	April 21, 2024 (180 days from the Insolvency Commencement date which is October 23, 2024)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: M/s. Renascence Insolvency Resolution Professionals Private Limited Registration No: IBBI/IPE-0093/IPA-1/2022-23/50034
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: - caamith.gupta@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: cirp.krpl@gmail.com
11.	Last date for submission of claims	November 08, 2024 Date of appointment of IRP is October 23, 2024. 14 days from receipt of order for appointment of IRP i.e. from October 25, 2024 is given for submission of claim.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads
<p>Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of the Corporate Insolvency Resolution Process for Kaved Realty Private Limited on October 23, 2024.</p> <p>The creditors of Kaved Realty Private Limited are hereby called upon to submit their claims with proof on or before November 08, 2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10.</p> <p>The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>		
<p>Date: October 28, 2024 Place: Mumbai</p>		  <p>Rajkumar Jaiswal Authorised Signatory of Renascence Insolvency Resolution Professionals Private Limited As Interim Resolution Professional of Kaved Realty Private Limited IBBI Reg No.: IBBI/IPE-0093/IPA-1/2022-23/50034</p>